

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-109(PB)/2017

IN THE MATTER OF:

Tata Capital Financial Ltd. Applicant/petitioner
Vs.
Svogi Oil Gas & Energy Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Corporate Debtor : Mr. Sumesh Dhawan, Advocate
Mr. E.S. Rao, Head Legal

For the Financial Creditor : Mr. Raktim Gogoi, Ms. Simran Brar,
Mr. Parinat T. Vasandani,
Ms. Medhavi Singh, Advocates

ORDER

List the matter on 4th August, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.07.2017
V. Sethi